

C. A. T. Bench, JAIPUR

8

Date of Order

DA NO. 055/34

Orders C.A. Verma CEC of
A.R.

21/12/84

Mr. Vinod Kumar Jain - Counsel
→ to the applicant.

Heard the learned Counsel
to the applicant.

Applicant submits that he has
passed the Higher Secondary Examination
and the standard of 12th should be
equated with the Higher Secondary. He
further submits that respondents are
committing mistake on this count. First
12th H.S.C. passed can only be equated
with 12th standard and Higher Secondary
Examination cannot be equated. Calling
the applicant to intervene once under
a mistaken and impression does not
create any right for the applicant that
he should be considered in future.
As such, we find that - there is no
case, the CA is rejected without any
order as to costs.

any, not to be
up to
on 12/12/84
21/12/84

(Usha Devi)
Adm. Member

(D. P. Mehta)
Vice-Chairman

Certified that no further action is
required to be taken & the case is
fit for consignment to record.

Section Officer
(Judicial)
Keeper